

**COST ACCOUNTING RECORDS (VANAS-  
PATI) RULES**

**THE DEPUTY MINISTER IN THE  
DEPARTMENT OF COMPANY AF-  
FAIRS (SHRI BEDABRATA  
BARUA)—**

(4) I beg to lay on the Table a copy of the Cost Accounting Records (Vanaspatti) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1529 in Gazette of India dated the 9th December, 1972, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-4033/72.]

**PAPERS UNDER TARIFF COMMISSION  
ACT AND REVIEW AND REPORT OF  
M.M.T.C. OF INDIA LTD. FOR 1971-72**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE  
(SHRI A. C. GEORGE):** I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report (1971) of the Tariff Commission on the Price Structure of Different Varieties of Jute Goods.

(ii) Government Resolution No. 16016/1/71-Tex(D), dated the 12th December, 1972 (Hindi and English versions) notifying Government's decisions on the above Report.

(2) A statement (Hindi and English versions) showing reasons as to why the documents mentioned at (1) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the Tariff Commission Act, 1951.

(3) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Report mentioned at (1) (1) above simultaneously.

\*\*Not recorded.

[Placed in Library. See No. LT-4034/72.]

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi for the year 1971-72.

(ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4035/72.]

SOME HON. MEMBERS rose—

MR. SPEAKER: Order, order. I am not calling anybody. (Interruptions) Nothing is going on record because I did not call anybody. (Interruptions) \*\* There is nothing before the House. All of you please sit down. (Interruptions) \*\* That is not the way to do. I am not allowing anybody. May I request all of you to sit down? As I said in the very beginning, I will call you later. (Interruptions) \*\* Why do you defy the Chair?

कुछ को तो प्रिजिस्ट करना चाहिए ।  
रोज दन पन्द्रह मईबर इस तरह से खड़े  
हो जायेंगे तो आपका खयाल है कि नेयर  
उस के लिए रोज तैयार हो जाया करेगी ?  
यह बड़ी गलत बात है । इस तरह से  
आप रोज करेंगे तो बात नहीं बनेगी ।  
मेरे पर इसका असर नहीं पड़ रहा है ।  
(Interruptions)

SOME HON. MEMBERS rose—

MR. SPEAKER: All of you please sit down. I am not allowing anybody. We are on item 6 of the Agenda.